

W.P(C)No. 490 OF 2000
ITEM No.7

Court No. 1

SECTION X
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 2 in Writ Petition(Civil) No.490/2000

S RENUKA & ORS.

Petitioner (s)

VERSUS

STATE OF A.P. & ANR.

Respondent (s)

(for stay and office report) (For Final Disposal)

Date : 31/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.P. MISRA
* HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

* (His Lordship did not participate)

For Petitioner/(s) Ms. Indra Jai Singh, Sr. Adv.
Applicant (s) Mr. R. Santhana Krishna, Adv.
Mr. S.K. Patnaik, Adv.
Mr. Sunil Kumar, Adv.

For Respondent (s)
Mr. Prem Nath Malhotra, Adv.

Mr. T.V. Ratnam, Adv.
Mr. K. Subba Rao, Adv.

Mr. G. Prabhakar, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Learned counsel for the State submits that during the course of this week he shall file the counter-affidavit on behalf of the State and give an advance copy to the learned counsel opposite, who shall have three weeks' time thereafter to file rejoinder, if any. We grant the prayer.
List after four weeks for final disposal.

.SP1
.....L.....T.....J

(Ajay Kr. Jain)
Court Master

(Prem Prakash)
Court Master